

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-387-2020**

Kundan Gadekar and Others ... Petitioners

Versus

State of Goa and Ors. ... Respondents

Mr. R. Menezes with Ms. Gina Almeida Advocate for the petitioners.

Mr. D.J. Pangam, Advocate General with Ms. M. Correia, Additional Government Advocate for respondent Nos.1 and 2.

**Coram:- M. S. SONAK &**

**SMT. M. S. JAWALKAR, JJ.**

**Date:- 15<sup>th</sup> December, 2020.**

**P.C.:**

Heard Mr. R. Menezes, learned Advocate for the petitioners and Mr. D.J. Pangam, Advocate General appears alongwith Ms. M. Correia, Additional Government Advocate for respondent Nos.1 and 2.

2. At the request of Mr. Menezes, learned Advocate leave is granted to amend this petition by inter alia deleting the respondent Nos.5 and 6 from the array of respondents.

3. Necessary amendment to be carried out within two weeks from today and amended copies to be served upon the remaining respondents.

4. Considering the issues raised in this petition, we grant Rule. Ms. Maria Correia, learned Additional Government Advocate waives notice on Rule on behalf of the respondent Nos.1 and 2. The petitioner will have to take steps to serve Rule upon the remaining respondents.

5. Any further action on the basis of the impugned seniority list will be subject to further orders of this Court. This position should be intimated to the parties.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

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